Annexure-2
Name of the corporate debtor: Castings Dynamics Limited (In Liquidation) Date of commencement of liquidation: 23rd June 2023 List of stakeholders as on: Claims received upto 23rd July 2023
List of unsecured financial creditors

						(Amo	ount in <)						
Sl.	Name of creditor	Identification	Details o	f claim	Details of claim admitted				Amount of	Amount of	Amount of	Amount of	Remarks,
No		No.	received						contingent	any mutual	claim	claim	if any
١.			Date of	Amount	Amount of		Amount	% share in	claim	dues, that	rejected	under	
			receipt	claimed	claim	claim	covered by	total		may be set off	-	verification	
					admitted		guarantee	amount of		·			
								claims					
								admitted					
1	SBI Global Factors	U65929MH200	7/19/2023	109,461,846	108,129,865	Unsecured	NA	6.96	-	-	1,331,981	-	Note 1
	Limited	1PLC131203											
2	S. Subrahmanyan &		11/21/2019	12,500,588	12,025,373	Unsecured	NA	0.77	-	-	475,215	-	Note 2
	Co.												
3	Fortune Bell	U51100MH200	11/27/2019	19,007,539	10,659,614	Unsecured	NA	0.69	-	-	8,347,925	-	Note 2
	Commodities	5PTC158028											

140,969,973 130,814,852 10,155,121

	Notes
1	SBI Global Factors Limited have claimed an amount of Rs. 62901009.48/- towards their principal, with no proper justification. Thus, the principal amount as considered during CIRP of Rs. 6,15,80,828/- has been admitted. Further, their total interest amount claimed along with penal interest amounting to Rs. 4,65,49,037/- has been fully admitted. The legal charges and GST amount claimed by them to the tune of Rs. 11,800/- has not been admitted. Please find below the calculation for the same: Principal: 6,15,80,828 Interest: 4,65,49,037 Total: 10,81,29,865
2	In line with Regulation 12 (2) (c) of the Liquidation Regulations, the stakeholders who have not submitted their claims during the liquidation process of the Corporate Debtor, their claims duly collated by the interim resolution professional or resolution professional, as the case may be during the corporate insolvency resolution process has been considered by the Liquidator.